

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

30. C.P.(IB)-1060(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI SHYAM BABU GAUTAM, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **27.01.2021**

NAME OF THE PARTIES: Kishor Kamlakar Lonkar

V/S

Hindustan Antibiotics Limited

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The matter is taken up through virtual hearing.

Mr. Kunal Katar, counsel for the operation creditor and Mr. Dhanure, counsel for the respondent are present.

Counsel for the respondent seeks time to file reply. Time is extended for filing reply. Respondent is directed to file reply within two weeks by serving an advance copy of the reply to the other side. Petitioner is also at liberty to file rejoinder if any by next date of hearing.

List this matter on 05.03.2021.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)